

IN THE NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH
COURT NO. 1

ITEM No.4

IA/251(MP)2022 in (MP) CP(IB) 3 of 2019

Proceedings under Section 12(A) of IBC, 2016 r.w. Regulation 30A of IBBI Regulations, 2016

IN THE MATTER OF:

Vijay Prakash Usharia, RP of Vrinda Infra Ventures Pvt LtdApplicant
V/s

Tata Play Boradband Pvt LtdRespondent

Order delivered on 01/12/2022

Coram:

Dr. Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh Hon'ble Member(T)

PRESENT:

For the Applicant : Ld. Adv. Mr. T. N. Chandrassekar
For the IRP/RP : Mr. Vijay Prakash Usharia
For the Respondent :

ORDER

IA/251(MP)2022

This application is filed by the RP under Section 12(A) of the IBC, 2016 r.w. Regulation 30A of the IBBI Regulations, 2016 for withdrawal of main CP i.e., (MP) CP(IB) 3 of 2019 on a ground of settlement.

We heard the learned counsel, Mr. T. N. Chandrassekar appearing for the RP.

CoC in its 9th meeting dated 10.11.2022 by 100% votes decided to pass a Resolution recommending the withdrawal.

Since the matter is settled between the parties, the withdrawal is permitted.

With this, **IA/251(MP)2022** stands allowed and disposed of and the main CP i.e., **(MP) CP(IB) 3 of 2019** also stands disposed of.

The Corporate Debtor stands released from all the rigours of the CIRP.

Other IAs i.e., **IA/197(MP)2021** & **IA/203(MP)2021** which are coming on 06.01.2023, also stand disposed of as being infructuous.

Sd/-

KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)

A. Bhadauria / Namit

Sd/-

DR. MADAN B. GOSAVI
MEMBER (JUDICIAL)